

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) to (d) The Scheme of Conditional Cash Transfer with Insurance Cover includes cash transfers to the family of the girl child based on the fulfillment of four important conditionalities *viz.* birth and registration of the girl child, immunization, retention in school and delaying marriage beyond 18 years of age. The scheme has been included in Annual Plan 2007-08, as a Central Sector Scheme.

#### **Women and Child Welfare Centres in Andhra Pradesh**

4270. SHRI NANDI YELLAIAH:- Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the district-wise detail's of the Women and Child Welfare Centres (WCWCs) functioning in Andhra Pradesh;

(b) whether Government of Andhra Pradesh has sent any proposals to set up more WCWCs in the State;

(c) if so, the response of Government thereto; and

(d) the details of the activities being conducted by WCWCs?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) There are no Women and Child Welfare Centres (WCWCs) functioning in Andhra Pradesh under Ministry of Women and Child Development.

(b) to (d) Do not arise.

#### **Infanticide in Punjab**

4271. SHRI NARESH GUJRAL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Punjab has the highest rate of female infanticide and it is adversely impacting the male/female ratio in the State; and

[14 May, 2007]

. RAJYA SABHA

(b) whether Government are thinking of enacting some law to severely punish unscrupulous doctors who are aiding and abetting in committing this ghastly crime?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) The information received from National Crime Record Bureau (NCRB) states that gender-wise information in infanticide/feticide is not maintained. As per data available with NCRC, 9 cases of infanticide have been registered in Punjab for the year 2005, which is not the highest in the country.

(b) The Pre-Conception and Pre-Natal Diagnostic Techniques (PC & PNDT) Act, 1994 has explicit provisions for the use, regulation and monitoring of ultrasound machines to curb their misuse for detection of the sex of the fetus. The Act prohibits determination and disclosures of the sex of fetus, as well as any form of advertising about facilities of pre-natal determination of sex. A Committee has been constituted under the Chairpersonship of Secretary (HFW) to propose amendments to the Act and make it more effective.

#### **Rate of adoption of Indian children**

†4272. SHRIMATI SUSHMA SWARAJ: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the rate of adoption of Indian children has declined during past few years;

(b) whether it is being considered to relax the law related to adoption of Indian children by foreigners; and

(c) the details of the efforts being made to encourage Indian couples for adoption of children?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) No, Sir.

(b) The procedure related to adoption of Indian children has been provided under 'Guidelines for Adoption from India-2006'. These guidelines replaced the earlier guidelines in order to bring in more simplicity and transparency. However, these guidelines/provisions are also subject to regular review in order to make them more efficient and child friendly.

---

†Original notice of the question was received in Hindi.